

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH-I, CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING  
HELD ON **29.04.2024** THROUGH VIDEO CONFERENCING

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**PRESENT:** HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)  
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

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**IN THE MATTER OF** : Premier Global Logistics Ltd.  
Vs  
GPR Resources Pvt. Ltd.

**MAIN PETITION NUMBER** :IBA/582/2020

**(IA/MA) APPLICATION NUMBERS**

IA/784(CHE)/2024 in IA/1004/2022, IA(IBC)/2369(CHE)/2023

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**COMMON ORDER**

**IA/784(CHE)/2024, IA(IBC)/2369(CHE)/2023**

Present: Ms. Krithajnya, Ld. Counsel for the Liquidator/Applicant.

Memo filed by the Applicant vide S.R. No.2001 dated 23.04.2024 in terms of the order dated 09.04.2024.

It is stated that the Corporate Debtor is a shell company against which the investigation is pending. The Applicant has also filed an application for dissolution of the Corporate Debtor.

Issue notice to the Respondents with the direction to file the status in terms of the relief prayed for in the application.

Notice be taken dasti from the **Registry** and be served on the Respondents.

List the applications on **24.06.2024** with the report along with the application for dissolution.

Sd/-

**VENKATARAMAN SUBRAMANIAM  
MEMBER (TECHNICAL)**

Sd/-

**SANJIV JAIN  
MEMBER (JUDICIAL)**

vs